

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/MP/2018

Subject : Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.

Date of Hearing : 17.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Adani Power (Mundra) Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited & Ors.

Parties present : Ms. Poonam Verma, Advocate, APML
Ms. Abiha Zaidi, Advocate, APML
Ms. Tanesha Singh, Advocate, APML
Shri Harish Priyani, APML
Shri M.G. Ramachandran, Advocate, Haryana Utilities
Ms. Ranjitha Ramachandran, Advocate, Haryana Utilities
Ms. Anushree Burdhan, Advocate, Haryana Utilities

Record of Proceeding

Learned counsel for the Petitioner submitted that as per the Commission's direction dated 20.12.2018, the Petitioner had raised the final bill along with relevant documents. Learned counsel further submitted that the respondents have also filed their observations on the bills raised by the Petitioner citing certain discrepancies to which the Petitioner has also submitted its clarification/rejoinder on 12.1.2018.

2. In response, learned counsel for the Respondents submitted that it could not view the rejoinder filed by the Petitioner on the e-filing portal. Learned counsel further submitted that the certificate furnished by Adani Power from MCL and SECL are only in regard to the quantum of supply of domestic coal by the above two companies in the respective years and not the quantum of coal made available by MCL and SECL during the respective financial years under the relevant FSA. Accordingly, the direction of the Commission dated 31.5.2018 in Petition No. 97/MP/2017 as regards MCL certificates SECL has not been complied with by the Petitioner. Learned counsel submitted that there are other certain discrepancies in the documents which are to be rectified by the Petitioner. Learned counsel for the Respondents requested for time to file its response to the rejoinder filed by the Petitioner.

3. After hearing the learned counsels for the parties, the Commission directed the Respondents to file their response by 30.1.2019 with an advance copy to the Petitioner.
4. The Commission observed that the parties should sort out among themselves about the discrepancies in the information/documents.
5. The Commission directed that due date of filing the response should be strictly complied with. No extension shall be granted on that account.
6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)